

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.513/06**

**Wednesday this the 13 th day of December, 2006.**

**CORAM:**

**HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER**

**Smt.R.Money,  
W/o K.Viswanathan,  
Upper Division Clerk,  
Office of the Garrison Engineer (Independent)  
(Naval Works), Fort Kochi.                      Applicant**

**(By Advocate Shri P.K.Madhusoodhanan)**

**Vs.**

- 1. The Chief Engineer,  
Head Quarters,  
Southern Command, Pune-1.**
- 2. The Garrison Engineer,(Independet),  
(Naval Works), Fort Kochi.**
- 3. Union of India, represented by its  
Secretary, Ministry of Defence,  
Kashmir House,  
New Delhi.    Respondents**

**(By Advocate Shri TPM Ibrahim Khan, SCGSC)**

**The application having been heard on 13.12.2006  
the Tribunal on the same day delivered the following**

**ORDER**

**HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER**

**The applicant has challenged Annexures A3 and A5 orders respectively  
dated 20.6.05 and 20.1005 whereby the applicants stood transferred to  
Wellington.**

**2. On the very first day of admission hearing, a clarification was sought  
as to whether the transfer from Wellington to Kochi in the year 1988 was on**

medical grounds and whether any other vacancy is available under the Southern Naval Command other than at Wellington. The interim stay of transfer order in respect of the applicant was also granted.

2. The respondents in their reply statement confirmed the fact of applicant having been transferred from Wellington on medical grounds and in addition, they have also confirmed that a vacancy is available at Bangalore, under Southern Naval Command.

3. Counsel for the applicant submits that the applicant is not averse to transfer but she may not be able to function at Wellington on medical grounds and she prefers to move to Bangalore.

4. Accordingly, the O.A. is disposed of with a direction to the respondents to consider the case of the applicant for transfer to Bangalore and pass suitable orders. Till then the applicant shall continue in the same place as of date. The impugned order in so far as the applicant is concerned is quashed and set aside. No costs.

Dated the 13th December 2006.

  
Dr.K.B.S.RAJAN  
JUDICIAL MEMBER